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## Notifications of the Ministry of Finance (Department of Revenue and Insurance)

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

- I. (a) Notifications G.S.R. Nos. 220(E) to 226(E), dated the 11th May, 1974. [Placed in Library. See No. LT-7071/74].
- (b) Notification G.S.R. No. 275(E), dated the 20th June, 1974. [Placed in Library. See No. LT-7097/74.]
- (c) Notification G.S.R. No. 306(E), dated the 9th July, 1974. [Placed in Library. See No. LT-7071/74.]
- (d) Notifications G.S.R. Nos. 310(E) and 311(E), dated the 10th July, 1974.
- II. Explanatory Memoranda (in English and Hindi) on Notifications mentioned at (I) (a) to (d) above.

[Placed in Library. See No. LT-7081/74 for I(d) and II.]

## Government of Gujarat Notifications

SHRI K. R. GANESH: Sir, I also beg to lay on the Table:—

- I. A copy (in English and Hindi) of the Government of Gujarat Education and Labour Department) Notification GH/SH/ 370/BPA/1073/3872-P, dated the March, 1974 publishing the Bombay Prohibition (Drugs Permits) Medical Board (Gujarat Amendment) Rules, 1974, under (4) of section 143 of the sub-sectioin Bombay Prohibition Act. 1949 read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, [Placed in Library, See No. LT-7073/74].
- II. A copy of the Government of Gujarat Notification No. (GHN 261) GST-1074/(S. 49)-(32)-TH, dated the 9th May, 1974, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and

Hindi) giving reasons for not laying simultaneously the Hindi version of the notification.

III. A copy of the Government of Gujarat Notification No. (GHN-264)MSA-1074(22)-TH., dated the 21st May, 1974, publishing the Bombay Sales of Motor Spirit Taxation (Gujarat Third Amendment) Rules, 1974, under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the notification.

IV. A copy of the Government of Gujarat Notification No. (GHN-266)-GSR-1074/(13)-TH., dated the 29th May, 1974, publishing the Gujarat Sales Tax (Third Amendment) Rules, 1974 under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969 read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the notification.

[Placed in Library. See No. LT-7098/74 for II to IV].

## Notifications of the Delhi Administration, Delhi

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Delhi Administration, Delhi, under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as extended to the Union Territory of Delhi:—

- (i) Notification No. F.4(27)/68-Fin (Genl.), dated the 19th June, 1974, publishing the Delhi Sales Tax (5th Amendment) Rules, 1974.
- (ii) Notification No. F.3(182)/7-Fin./G., dated the 27th June, 1974, publishing the-Delhi Sales Tax (6th Amendment) Rules, 1974.

[Placed in Library, See No. LT-7070/74 for (i) and (ii)].